

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD**

**Original Application No.020/889/2017**

**Date of Order : 20.06.2018**

**Between :**

P.G.K. Murthy,  
S/o. Late Sri P. Raja Rao,  
Aged about 59 years,  
Occ: Programme Executive,  
R/o. SF 1, Satyavathi Apartments,  
Punnamma Thota,  
Vijayawada – 520 010. ... Applicant

And

1. The Union of India rep. by its  
Secretary,  
Information and Broadcasting,  
New Delhi – 1.
2. The Broadcasting Corporation of India  
Known as Prasarabharati,  
Rep. by CEO, Prasara Bharati Secretariat,  
Tower C, Mandi House,  
New Delhi – 1.
3. The Director General,  
Prasara Bharati,  
Prasara Bharati Secretariat,  
Tower C, Mandi House,  
New Delhi – 1.
4. The Dy. Director General,  
DDK, Vijayawada.
5. The Dy. Director General,  
DDK, Warangal.

... Respondents

Counsel for the Applicant ... Mr. V.V.Rama Krishna

Counsel for the Respondents ... Mr. I. Koti Reddy, SC for DDK

***CORAM:***

***Hon'ble Mr. Justice R. Kantha Rao***

***... Judl. Member***

***Hon'ble Mrs. Minnie Mathew***

***... Admn. Member***

***ORAL ORDER***

***{ As per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }***

Learned counsel appearing for the Applicant submits that the order which is impugned in the O.A. has been cancelled. Therefore, he seeks permission to withdraw the O.A. He is permitted to do so. Therefore, the O.A. is dismissed as withdrawn. No order as to costs.

***(MINNIE MATHEW)  
ADMN. MEMBER***

***(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER***

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